

**Central Administrative Tribunal
Madras Bench**

MA 310/00328/2019 in OA 1935/2014

Dated Friday the 21st day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member (J)
&
Hon'ble Mr. T. Jacob, Member (A)**

B. Somasundaram
No. 38/36, Kailasanathapuram
Devakottai – 636 302
Sivagangai District.Applicant

By Advocate **M/s. A.L. Ganthi Mathi**

Vs

1. The Union of India
Represented by its Director General (Posts)
Ministry of Communications and Information Technology
Department of Post, Sansad Marg, New Delhi.

2. The Director of Postal Services
Office of the Post Master General
Southern Region, Madurai.

3. The Superintendent of Post Office
Karaikudi Division, Karaikudi
Sivagangai District.

4. The Assistant Superintendent of Post Offices
Devakottai Sub Division, Devakottai
Sivagangai District.Respondents

By Advocate **Mr. G. Dhamodaran**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 328/2019 is filed for restoration of the OA which was dismissed for non-prosecution on 02.04.2019. Even today there is no representation for the MA applicant. MA respondents present. It seems that the applicant is not interested in prosecuting the case. Accordingly the MA is dismissed.

(T. Jacob)
Member (A)

21.06.2019

(P. Madhavan)
Member(J)

AS